

ITEM NO.9

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 657/1995

RESEARCH FOUNDN. FOR SCIENCE

Petitioner

VERSUS

U O I & ORS.

Respondents

(I.A. No. 59)

WITH

SLP(C) No. 16175/1997 (XIV)

(I.A. No. 1/1997 - EX-PARTE STAY)

C.A. No. 7660/1997 (IV)

Date : 07-01-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

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UPON hearing the counsel the Court made the following
O R D E R

It is stated by Mr. Sunny Chaudhary, learned counsel appearing for the State of Madhya Pradesh that pursuant to the order of this Court, dated 30.8.2018, some steps have been taken and that some time should be granted to bring the same on record by means of a status report.

Two weeks' time is granted for filing of the status report.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master